

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 616/MP/2020

- Subject : Petition under Section 38 of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Act, along with (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulations 111 and 114 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for grant of regulatory approval for execution of the Transmission System for evacuation of 8 GW power from potential Renewable Energy Zones (REZ) in Khavda Area and Dholera UMSP (Phase-I : 2 GW) in Gujarat.
- Date of Hearing : 15.4.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondent : Madhya Pradesh Power Management Company Limited and 13 Ors.
- Parties Present : Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Ms. Soumya Singh, Advocate, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed *inter-alia* seeking regulatory approval for execution of the transmission system for evacuation of 8 GW power from Renewable Energy Zones ('REZ') in Khavda Area and Dholera Ultra Mega Solar Park ('UMSP') (Phase-I: 2 GW) in Gujarat.

3. Learned counsel for the Petitioner submitted that the Commission had already accorded regulatory approval to transmission system for evacuation of power from 28 GW REZs in Western Region and transmission system for immediate connectivity to Dholera UMSP (4 GW) vide its order dated 10.10.2019 in Petition No. 197/MP/2019. Out of the aforesaid 28 GW REZs in Western Region, 16 GW REZs (Bhuj 2 GW, Dwarka 2 GW, Lakadia 4 GW, Jamnagar 2.5 GW, Rapar 3 GW and Radhanesda 2.5 GW) had been identified in the State of Gujarat and out of said 16 GW REZs, the transmission system for evacuation of power from 3.5 GW REZs (Bhuj-II: 2 GW and Jam Khambhaliya: 1.5 GW) is already under implementation by the Petitioner. However, the implementation of transmission system(s) for (i) 2 GW



REZ (Lakadia) has been deferred due to land issues, (ii) 0.5 GW REZ (Jam Khambhaliya) is being reviewed, and (iii) 10 GW REZs (Rapar- 3 GW, Radhanesda - 2.5 GW, Lakadia - 2 GW and Jamnagar - 2.5 GW) are being relocated to Khavda area due to change in land allocation policy for renewable project by the Government of Gujarat. Accordingly, the instant Petition has been filed seeking regulatory approval for execution of the revised transmission system for evacuation of 8 GW power from Khavda REZ (Out of 10 GW) and Dholera UMSP (Phase-I: 2 GW) in the State of Gujarat.

4. After taking note of the submissions of learned counsel and the representatives of the Petitioner, the Commission observed that vide order dated 10.10.2019 in Petition No. 197/MP/2019, the Commission has already granted regulatory approval to transmission system for evacuation of power from 28 GW REZs in Western Region, which included 16 GW REZs in the State of Gujarat. It was also observed that out of the said 16 GW REZs, 10 GW of REZs have been now shifted to new location (Khavda) and the Petitioner has sought the regulatory approval for revised transmission system for evacuation of power from 8 GW Khavda REZ. Further, out of 4 GW for Dholera UMSP, the scheme has been revised to cater to 2 GW for Dholera UMSP in place of for 4 GW planned earlier.

5. The Commission further observed that part revision of a scheme which has been granted regulatory approval and already under partial implementation may lead to confusion and unnecessary complications. Accordingly, the Commission directed the Petitioner to amend the Petition so as to seek the regulatory approval for execution of transmission systems in respect of REZs in the States of Gujarat and Madhya Pradesh comprehensively including Dholera UMSP and consequently, for withdrawal of the earlier regulatory approval granted vide order dated 10.10.2019 in respect of States of Gujarat and Madhya Pradesh (Khandwa SEZ and Dholera UMSP). In order to allay the apprehension of the Petitioner for the transmission system for 3.5 GW REZs (Bhuj-II - 2 GW and Jam Khambhaliya - 1.5 GW) already under implementation in terms of aforesaid order, the Commission granted liberty to the Petitioner to appropriately point out/mention the said aspect in the amended Petition and the Commission will provide appropriate protection to the said system already under implementation.

6. The Commission further directed the Petitioner to ensure the compliance with the provisions of the Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 and Regulation 9.1(a) of the Central Electricity Regulatory Commission (Planning, Coordination and Development of Economic and Efficient Inter-State Transmission System by Central Transmission Utility and other related matters) Regulations, 2018 in respect of the modified scheme.

7. In view of the above, the Commission directed the Petitioner to file the amended Petition within two weeks along with the following information:

- (a) Approval of WRPC for the modified scheme;
- (b) Details of LTA grant;
- (c) Status of the associated RE generation corresponding to LTA applications received or granted; and
- (d) Revised implementation plan – comprehensive/phase-wise.

8. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**